

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 173/TT/2021 alongwith IA No. 92/2023

- Subject** : Petition for transmission tariff for the 2019-24 tariff period for Asset-1: ± 800 kV 1500 MW (Pole-II) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) and Asset-2: ± 800 kV 1500 MW (Pole-III) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) under “HVDC Bipole link between Western Region (Raigarh, Chattisgarh) and Southern Region (Pugalur, Tamil Nadu)- North Trichur (Kerala)-Scheme 1: Raigarh-Pugalur 6000 MW HVDC System” in the Southern Regional Grid.
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Tamil Nadu Generation and Distribution Corporation Limited and 23 others

Petition No.242/TT/2021 alongwith IA No. 91/2023

- Subject** : Petition for transmission tariff for the 2019-24 tariff period for Asset-1: ± 800 kV 1500 MW (Pole-IV) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) under “HVDC Bipole link between the Western Region (Raigarh, Chattisgarh) and the Southern Region (Pugalur, Tamil Nadu) - North Trichur (Kerala)-Scheme 1: Raigarh-Pugalur 6000 MW HVDC System” in the Southern Regional Grid.
- Date of Hearing** : 18.3.2024
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P.K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Tamil Nadu Generation and Distribution Corporation Limited and 23 others
- Parties Present** : Ms. Swapna Seshadri, Advocate, PGCIL
Shri Utkarsh Singh, Advocate, PGCIL
Ms. Sneha Singh, Advocate, PGCIL
Shri Prabhas Bajaj, Advocate, KSEBL
Shri Priyanshu Tyagi, Advocate, KSEBL
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri D. Abhinav Rao, Advocate, Telangana Discoms
Ms. Devadipta Das, Advocate, Telangana Discoms
Shri Sidhant Kumar, Advocate, AP Discoms
Ms. Manyaa Chandok, Advocate, AP Discoms



Ms. Suparna Srivastava, Advocate, CTUIL
Shri Tushar Nath, Advocate, CTUIL
Ms. Divya Sharma, Advocate, CTUIL
Shri Mohd. Mohsin, PGCIL
Shri Zafrul Hasan, PGCIL
Shri Mukesh Bhakar, PGCIL
Shri Arjun Malhotra, PGCIL

Record of Proceedings

Issues involved being similar, the above two petitions were heard together.

2. The learned counsel for TANGEDCO sought 2 weeks' time to bring on record certain information which has not been placed by the Petitioner.
3. The learned counsel for the Petitioner strongly objected to granting any further time in the matter. She submitted that the transmission assets have been put into commercial operation and they are being used by the Respondents, including TANGEDCO. However, the Petitioner has not been able to bill and recover any transmission charges for the transmission assets and requested that the tariff for the transmission assets in these matters be approved at the earliest.
4. The learned counsel for Andhra Pradesh Discoms also sought one more hearing in the matter.
5. After hearing the parties, as a last opportunity, the Commission directed the Respondents, including TANGEDCO, to make their submissions by 28.3.2024 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 2.4.2024. The Commission further directed the parties to complete the pleadings within the specified timeline and observed that no extension of time would be granted.
6. The matter will be listed for a final hearing on 3.4.2024.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

